

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "A" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.9294/Del/2019  
Assessment Year : 2011-12**

Manju Bansal, 307, Apra North-Ex Plaza, H-2, Netaji Subhash Place, Pitampura, New Delhi-1100340. PAN-AENPB6442A	Vs	ACIT, Circle-41(1), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>		Ms. Khusboo Arora, CA
<b>Respondent by</b>		Sh.Prakash Dubey, Sr.DR
<b>Date of Hearing</b>		15.01.2021
<b>Date of Pronouncement</b>		15.01.2021

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-14, New Delhi dated 25.10.2019.

2. The learned counsel for the assessee, vide its letter dated 14.01.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 15<sup>th</sup> January, 2021.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI